

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No.49
(IB)-540(PB)/2017

IN THE MATTER OF:

State Bank of India Petitioner/Applicant
Vs.	
Su Kam Power Systems Ltd. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016 in Liq.

Order delivered on 03.07.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Ms. Bani Brar, Adv. In IA-1417/2024, IA-1535/2024
For the Respondent : Mr. Upinder Singh and Mr. Arjun Parashar, Advs. for the R-7 in IA-1535/2024
For the HDFC Bank : Ms. Rabiya Thakur, Ms. Shalini Nair, Advs. in IA 4432/2020, 5243/2021, 1417/2024

ORDER

Ld. Counsels for the parties appeared.

Parties are directed to complete the pleadings.

Let the hard copies of the pleadings be filed before the next date of hearing.

At request and with consent of the parties, list the matter along with all the other pending applications for a physical hearing **on 05.08.2024.**

-sd-
(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)